

HIGH COURT OF CHHATTISGARH, BILASPUR

MEMORANDUM

No. 15215/(Checker)
III-6-3/2000

Bilaspur, dated 23 November, 2023

To,

The District & Sessions Judge,

Balod/ Balodabazar/ Balrampur headquarter at Ramanujganj/ Bastar at Jagdalpur/ Bemetara/ Bilaspur/ Dakshin Bastar Dantewada / Dhamtari/ Durg / Janjgir-Champa/Jashpur/Kabirdham (Kawardha)/ Kondagaon/ Korba/Koriya(Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/ Surguja at Ambikapur/Uttar Bastar, Kanker, (Chhattisgarh).

The Principal Judge/Judge, Family Court,

Balod/Balodabazar/Bastar at Jagdalpur /Bemetara /Bilaspur/ Durg/ Dhamtari/ Janjgir-Champa/ Jashpur/Kabeerdham (Kawardha)/ Korba/ Korba at Manendragrah/Kondagaon/ Mahasamund/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/ Surguja at Ambikapur/ Uttar Bastar, Kanker (Chhattisgarh).

The Registrar,

Industrial Court, Ghadi Chowk, Raipur

The Judge,

Commercial Court, (District level), Atal Nagar, 2nd Floor, Yojna Bhawan, Near Police headquarters, Nava Raipur.

Sub:- Rescheduling of date of National Lok Adalat from **09-12-2023 to 16-12-2023.**

Ref:- Registry memo no. 1118/III-6-3/2000/ Checker, dated 27-01-2023.

In continuation of the Registry memo no. 1118/III-6-3/2000/(Checker), dated 27-01-2023, I am directed to inform you that the date of National Lok Adalat is rescheduled on **16-12-2023 instead of 09-12-2023.**


(Arvind Kumar Verma)
Registrar General
23.11.2023

Endt. No. 15216/(Checker)
III-6-3/2000

Bilaspur, dated 23 November, 2023

Copy forwarded to -

- 1) The Member Secretary, Chhattisgarh State Legal Services Authority,
Old High Court Building, Bilaspur, for information.
- 2) The I/c NIC, High Court of Chhattisgarh, Bilaspur with a direction to
upload this Memorandum in the official website of this High Court.


(Arvind Kumar Verma)
Registrar General
23.11.2023

HIGH COURT OF CHHATTISGARH, BILASPUR

MEMORANDUM

No. 1118 / (Checker)
III-6-3/2000

Bilaspur, dated 27 January, 2023

To,

The District & Sessions Judge,

Balod/ Balodabazar/ Balrampur headquarter at Ramanujganj/ Bastar at Jagdalpur/ Bemetara/ Bilaspur/ Dakshin Bastar Dantewada / Dhamtari/ Durg / Janjgir-Champa/Jashpur/Kabirdham (Kawardha)/ Kondagaon/ Korba/Koriya(Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/ Surguja at Ambikapur/Uttar Bastar, Kanker, (Chhattisgarh).

The Principal Judge/Judge, Family Court,

Balod/Balodabazar/Bastar at Jagdalpur /Bemetara /Bilaspur/ Durg/ Dhamtari/ Janjgir-Champa/ Jashpur/Kabeerdham (Kawardha)/ Korba/ Koria at Manendragrah/Kondagaon/ Mahasamund/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/ Surguja at Ambikapur/ Uttar Bastar, Kanker (Chhattisgarh).

The Registrar,

Industrial Court, Ghadi Chowk, Raipur


The Judge,

Commercial Court, (District level), Atal Nagar, 2nd Floor, Yojna Bhawan, Near Police headquarters, Nava Raipur.

Subject:- Regarding to depute one or more Magistrates/concerned presiding officer of the court to hold Special sitting on the day of **National Lok Adalat on 11-02-2023, 13-05-2023, 09-09-2023 & 09-12-2023.**

On the subject cited above, I am directed to inform you that Hon'ble the High Court, has been pleased to direct all the District & Sessions Judges of the State to depute one or more Magistrates/concerned presiding officer of the court to hold Special sitting on the day of **National Lok Adalat on 11-02-2023, 13-05-2023, 09-09-2023 & 09-12-2023** to dispose of matters as prescribed in letter dated 02-12-2022 of NALSA (copy enclosed).

You are requested to comply with the above direction of the High Court.


(Arvind Kumar Verma)
Registrar General
27.01.2023


Cont.. 2

Endt. No. 1119/(Checker)
III-6-3/2000

Bilaspur, dated 27 January, 2023

Copy forwarded to -

- 1) The Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur, for information.
- 2) The I/c NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this Memorandum in the official website of this High Court.


(Arvind Kumar Verma)
Registrar General
27.01.2023

छत्तीसगढ़ राज्य विधिक सेवा प्राधिकरण, पुराना उच्च न्यायालय भवन, बिलासपुर
Chhattisgarh State Legal Services Authority old High Court Building, Bilaspur
(Constituted Under the Legal Services Authority Act, 1987)
E-mail-cgslsa.cg@nic.in, cgslsa@gmail.com
Phone- (07752) 410210, 222405 Toll free 18002332528



क्रमांक 142/NLA-1/2023

बिलासपुर दिनांक : 11-01-2023

// अनुरोध पत्र //

प्रति,

श्रीमान् रजिस्ट्रार जनरल
छत्तीसगढ़ उच्च न्यायालय
बिलासपुर

विषय :- कैलेण्डर वर्ष 2023 में आयोजित होने वाले नेशनल लोक अदालत हेतु मजिस्ट्रेट की स्पेशल सिटिंग किये जाने के संबंध में।

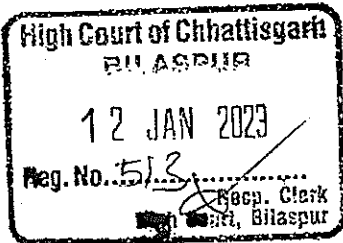
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माननीय महोदय,

विषयांतर्गत लेख है कि राष्ट्रीय विधिक सेवा प्राधिकरण (नालसा), नई दिल्ली से प्राप्त ई-मेल पत्र क्रमांक एल/34/2018-2022 दिनांक 02 दिसम्बर, 2022 में दिये गये निर्देशानुसार वर्ष 2023 में अलग-अलग तिथियों में यथा- 11-2-2023, 13-5-2023, 09-09-2023 एवं 09-12-2023 को नेशनल लोक अदालत सभी स्तरों पर आयोजित किये जाने हेतु निर्देशित किया गया है। नालसा के द्वारा नेशनल लोक अदालत पर फोकस करते हुए अधिक से अधिक प्रकरणों का निराकरण किया जाना भी निर्देशित किया गया है।

अतः नालसा से प्राप्त उपरोक्त पत्र की प्रति संलग्न प्रेषित करते हुए यथा निर्देशित सादर अनुरोध है कि पूर्व वर्षों की भांति ही वर्ष 2023 में भी आयोजित होने वाले प्रत्येक नेशनल लोक अदालत के दिन के लिए जिला मुख्यालय में एक या एक से अधिक मजिस्ट्रेट की स्पेशल सिटिंग किये जाने हेतु समस्त जिला एवं सत्र न्यायाधीशों को निर्देशित करने का कष्ट करें।

(माननीय कार्यपालक अध्यक्ष महोदय के अनुमोदनानुसार)



(आनंद प्रकाश वारियाल)
सदस्य-सचिव
11/01/2023



4

Anand Prakash Wariyal <cgsisa@gmail.com>

LOK ADALAT SCHEDULE FOR 2023

1 message

Sat, Dec 3, 2022 at 7:05 PM

NALSA <nalsa-dia@nic.in>
To: Andaman <legalsect.secretariat@gmail.com>, Bijoyesh Ghosal <hcourt.and@nic.in>, Andaman Law secy <secy.law2016@gmail.com>, Andhra Pradesh SLA <apslsaauthority@yahoo.com>, Arunachal Pradesh SLA <apslsa2013@rediffmail.com>, Assam SLA <assamsla1@gmail.com>, Bihar SLA <bslsa_87@yahoo.in>, Chandigarh SLA <slsa_utchd@yahoo.com>, Chhattisgarh SLA <cgsisa@gmail.com>, "District Court, Silvassa" <dj-dnh@nic.in>, Daman & Diu SLA <damancourt@gmail.com>, SLA Daman and Diu <slsa-damandiu@daman.nic.in>, SLA Daman and Diu <slsa-damandiu@ddd.gov.in>, "Member Secretary, Delhi SLA" <dsla-phc@nic.in>, Rajni Manro <estabwing-dsla@nic.in>, Legal Literacy Wing <legallitwing-dsla@nic.in>, Data Entry Operator <dataentry-dsla@nic.in>, dlsathebest <dlsathebest@rediffmail.com>, "Member Secretary, Goa" <ms-gsisa.goa@nic.in>, "Member Secretary, GSLSA, Ahmedabad" <msguj.lsa@nic.in>, Haryana SLA <hslsa.haryana@gmail.com>, HP SLA Shimla <mslegal-hp@nic.in>, Jammu & Kashmir SLA <jkslsa1234@gmail.com>, Jharkhand SLA <jhalsaranchi@gmail.com>, KSLA Bengaluru <mskar-slsa@hck.gov.in>, "Nisar Ahammed K.T" <kelsakerala@nic.in>, Ladakh SLA <ladakhlsa1234@gmail.com>, Lakshadweep SLA <lakshadweepjusticeforall@gmail.com>, mplsajab <mplsajab@nic.in>, MSLA High Court Bombay <mslsa-bhc@nic.in>, Manipur SLA <maslsa.imphal@gmail.com>, mslsa <mslsa-meg@nic.in>, Meghalaya SLA <megshillong@gmail.com>, Mizoram SLA <slsamizoram@gmail.com>, Nagaland SLA <nslsa.nagaland@yahoo.in>, "District Court, Silvassa" <dj-dnh@ddd.gov.in>, Odisha slsa <oslsa1997@gmail.com>, Orissa State Legal Services Authority Orissa <oslsa@nic.in>, Puducherry SLA <msutpls@gmail.com>, Punjab State Legal Services Authority <ms@punjab.gov.in>, Rajasthan SLA <rslsajp@gmail.com>, Rajasthan State Legal Services Authority Jaipur <rj-slsa@nic.in>, Sikkim slsa <sikkim_slsa@live.com>, Tamil Nadu SLA <tnslsa@gmail.com>, Telangana SLA <tslsa2020@yahoo.com>, Telengana SLA <telenganaslsa@gmail.com>, Tripura SLA <tslsaagt@gmail.com>, Uttarakhand SLA <ukslsanainital@gmail.com>, upsisa upsisa <upsisa@nic.in>, West Bengal SLA <wbstatelegal@gmail.com>

NATIONAL LEGAL SERVICES AUTHORITY

F. No. L/34/2018-2022

Date: 02nd December

2022

To,

The Member Secretary,
All the State Legal Services Authorities

SUB: LOK ADALAT SCHEDULE FOR 2023

Sir/Madam,

1. The Lok Adalat across the country is organised as per the provisions of the Legal Services Authorities Act, 1987 read with National Legal Services Authority (Lok Adalats) Regulations, 2009 for the subject matter as prescribed under the said Act and Regulations in Courts and Tribunals as defined under Section 2(aaa) of the said Act.

2. In the year 2022, all of us have witnessed greatest ever success in disposal of pre and post litigation cases in all four National Lok Adalats, boosting confidence

of litigating public in the Justice delivery system. Time and again, the efforts and role of all functionaries and stakeholders in providing Access to Justice has been lauded by Hon'ble Executive Chairperson, NALSA.

3. The Lok Adalat or People's Court, as a forum for settlement of disputes has been known in India for ages. In Lok Adalat, the disputes/cases pending in the courts of law or at pre-litigation stage are settled amicably. The Lok Adalat has been given statutory status under the Legal Services Authorities Act, 1987 recognizing its efficacy as an expeditious, economical and speedier system of administration of justice. The award made by Lok Adalat is deemed to be a decree of a civil court and is final & binding on all parties and no appeal lies against the Award before any court.

4. The process of early settlement of disputes at the pre-litigative stage, though, has not yet caught the fancy of private or individual litigation; none the less it has received a tremendous response from the institutional litigants such as Banks & financial institutions, Power Distribution and Public utility sector Companies etc., having a large potential of churning out litigation.

5. In the year 2023, more subject matter focused Lok Adalats will be organized across the country. The SLSAs/DLSAs are requested to discontinue weekly or daily Lok Adalats, if any. The focus will be on four National Lok Adalat and also on subject specific Lok Adalats. Wide publicity of such Lok Adalat, will be given by the State Legal Services Authorities, subject to available financial resources.

6. Approved Schedule for National Lok Adalat to be held in the year 2023 will be as under:

S. No.	Dates for NLA
1.	11/02/2023
2.	13/05/2023
3.	09/09/2023
4.	09/12/2023

7. The framework to conduct the National Lok Adalat will be as under:

I. The cases may be referred as per the procedure as prescribed under the said Act and Regulations;

II. At every level, meetings at regular intervals will also be organized with stakeholders and efforts will be made to take everyone on board;

III. It is imperative that cases, wherein there is scope for amicable settlement are identified in advance and timely notices be issued to the parties;

IV. Followed by preparation of the cause lists and constitution of as many benches as required and to notify on their respective notice boards/websites;

V. Necessary directions be issued to all concerned to conduct pre-lok adalat or pre-conciliation sittings before the scheduled date of

National Lok Adalat, so that prior opportunity for negotiations may be offered to the parties to arrive at a compromise or settlement;

VI. During the year, no daily or weekly Lok Adalats shall be conducted by any SLSA or DLSA;

VII. Adaptation and use of technology or digital platforms in organizing NLA will be promoted;

VIII. In the event of pandemic when protocols of public health and social distancing are being followed, it would be difficult to conduct Lok Adalat, it is requested to leverage technology and continue to espouse the improved methodologies with adaptation of technological platforms;

IX. NALSA is kept informed at regular intervals of the progress in the preparation of NLA.

8. Normally, following types of cases (pre-litigation and pending) may be taken up for settlement in the aforesaid National Lok Adalat:

(A). Pre-litigation:

All type of Civil and Compoundable Criminal cases, as may be permissible under the Act/Regulations may be taken up. The data and record of registration of cases be maintained by DLSA/HCLSC or TLSC under the directions of SLSA.

SLSA will make all endeavours to promote registration of pre-litigation cases and services of notices through digital platforms/online mode to ease pressure on conventional system.

(B). Pending in the Courts:

All type of civil and compoundable criminal cases including following:

- i. Criminal Compoundable Offences;
- ii. NI Act cases under Section 138;
- iii. Money Recovery cases;
- iv. Motor Accident Claim cases;
- v. Labour dispute cases;
- vi. Disputes related to Public Utility services such as Electricity & Water Bills cases etc. (excluding non-compoundable);
- vii. Matrimonial disputes (except divorce)
- viii. Land Acquisition cases;
- ix. Services matters including pension cases;
- x. Revenue cases, pending before High Court and district Courts;
- xi. Other civil cases (rent, easmentary rights, injunction suits, specific performance suits etc.).

9. During the year, Lok Adalats on specific subject matter such as MAC, IPR etc. may also be organised, therefore it is requested that the SLSA in consultation with concerned stakeholders will also plan and organise Lok Adalats for:

A. Motor Accident claims/ Land acquisition cases/ family disputes cases in the months of March, July and October 2023 on dates to be notified later either by SLSA concerned or NALSA;

B. For IPR matters/ Consumer matters/ also other matters pending before any other quasi-judicial authority on dates to be notified later by SLSA;

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C. Revenue and other ancillary matters, instituted before state/ district/ taluka authorities on dates to be notified later by SLSA.

Therefore, you are requested to plan and organise Lok Adalats in the year 2023 accordingly. Also, it is requested to place this communication before Hon'ble Executive Chairperson, SLSA and communicate to all concerned.

Warm regards,

(Ashok Kumar Jain)

Member Secretary, NALSA

ms-nalsa@gov.in

NATIONAL LEGAL SERVICES AUTHORITY,

B BLOCK, GROUND FLOOR,

ADDITIONAL BUILDING COMPLEX

SUPREME COURT OF INDIA, NEW DELHI-110001

COMMUNICATION ADDRESS:

JAISALMER HOUSE

26, MAN SINGH ROAD, NEW DELHI-110011

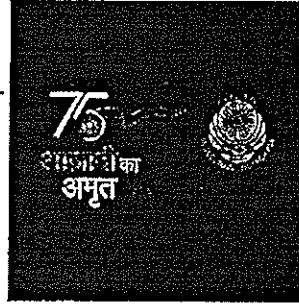
PH. NO.-011- 23382778, 23071450

FAX NO.-011-23382121



वसुधैव कुटुम्बकम्

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वसुधैव कुटुम्बकम्

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4 attachments